

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI**

**CSP NO. 900 OF 2017**

**IN**

**CSA NO. 710 OF 2017**

Under Sections 230 to 232 of the Companies  
Act, 2013

In the matter of Scheme of Arrangement  
between Kalyani Global Engineering Private  
Limited and Kenersys India Private Limited and  
their respective shareholders

KALYANI GLOBAL ENGINEERING )  
PRIVATE LIMITED )  
a Company incorporated under the )  
Companies Act, 1956 having its office )  
address at S.No.49, Industry House, )  
Mundhwa, Pune – 411 036, Maharashtra. ) .....Petitioner Company

ORDER DELIVERED ON: 27<sup>TH</sup> SEPTEMBER, 2017

**CORAM:**

Hon'ble B.S.V. Prakash Kumar, Member (Judicial)

Hon'ble V. Nallasenapathy, Member (Technical)

Advocate for the Petitioner: 1. Advocate Shruti Kelji-Pednekar  
2. Advocate A. S. Lambhate  
3. Advocate Sunila Chavan

**PER:** Hon'ble V. Nallasenapathy, Member (Technical)

**ORDER**

1. Petition Admitted.
2. Petition fixed for hearing on 11<sup>th</sup> October, 2017.

3. Learned Advocate for the Petitioner states that in pursuance of the directions contained in Order dated 20<sup>th</sup> July, 2017 passed by the Tribunal in Company Scheme Application No.710 of 2017, the meeting of Equity Shareholders was held on Monday, 11<sup>th</sup> September, 2017 and requisite quorum was present and the Scheme was approved unanimously by all the Equity Shareholders without any modifications. The Chairperson appointed for the meeting has filed his report dated 11<sup>th</sup> September, 2017 which is annexed as Annexure G to the Petition.
4. The Learned Advocate for the Petitioner Company further submits that the Company Scheme Petition is filed in consonance with Section 230 to 232 of the Companies Act, 2013 alongwith the order passed in Company Scheme Application No.710 of 2017.
5. The Counsel for the Petitioner further submits that as directed by this Tribunal, notices have been served upon all the Regulatory Authorities, namely, Central Government through Regional Director and Registrar of Companies, Mumbai and concerned Income Tax Authority. No representation is received by the Petitioner Company from any Regulatory Authority. The requisite information called for by the office of Regional Director has already been submitted by the Petitioner Company and no further information has been sought for.
6. At least 10 clear days before the date fixed for hearing, Petitioner to publish the Notice of hearing of Petition in two local newspapers, viz. "Indian Express" in English language and translation thereof, in "Loksatta", in Marathi language, both having circulation in Pune as per Rule 16 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
7. The Petitioner to file an Affidavit of Service regarding the directions given by the Tribunal 3 (Three) days before the date fixed for final hearing and do report this Tribunal that the direction regarding the issue of advertisement of the notice has been duly complied with.

Sd/-

V. Nallasenapathy, Member (T)

Sd/-

B. S. V. Prakash Kumar, Member (J)